

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Item No. 12
(IB)-1526(ND)2019

Under Section: 7 of IBC.

In the matter of:

Amritvani Exim Pvt Ltd

....**Applicant**

Vs.

Ajanta Offset and Packaging Ltd

....**Respondent**

Order delivered on 01.07.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI PRADEEP R. SETHI
HON'BLE MEMBER (T)**

For the Applicant

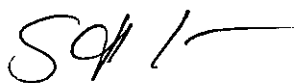
: Mr. Kanishk Khetan, Adv.
Mr. Abhishek Pratap Singh, Adv.


For the Respondent

:

ORDER

Issue Notice as to why the application for initiating the CIRP should not be admitted against the corporate debtor. Process dasti. For further consideration on 24.07.2019


(PRADEEP R. SETHI)
MEMBER (TECHNICAL)


(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

Mukesh